

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 577 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

DILIP KUMAR MUKHERJEE & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. Samir Ghosh, counsel
For the respondents : Mr. M.S. Banerjee, counsel

Heard on : 19.7.2000

Order on : 19.7.2000

O R D E R

D. Purkayastha, J.M.

When the matter is taken up for hearing, ld. counsel Mr. Samir Ghosh appearing for the applicant, submits that the applicants want to withdraw the case since the matter is under consideration of the respondent-authorities. He further submits that liberty may be granted to the applicants to file application afresh if they are not satisfied with the decision of the authorities in respect of the reliefs sought for in this O.A. Ld. counsel, Mr. M.S. Banerjee appearing on behalf of the respondents, submits that after considering the grievances of the applicants, the department decided to grant relief to 12 persons only, others may not get any relief as prayed for in this O.A.

2. In view of the aforesaid circumstances, we dispose of this application as being 'not pressed'. Liberty is given to

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the applicants to approach this Tribunal afresh, if they are aggrieved by the decision of the authorities and if they so desire. With these observations, the application stands disposed of awarding no cost.

G. S. Ganguly
19/7/2001
MEMBER(A)

J. D.
19/7/2001
MEMBER(J)